Central Administrative Tribunal
Principal Bench

(43)

R.A. No. 1 of 2002
in
O.A. No. 999 of 1999.

New Delhi, dated this the 10th January 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

Lalit Kumar & others ..Applicants.

Versus

UIO & others .Respondents.

ORDER(BY CIRCULATION)

S.R.ADIGE,VC(A)

Perused the RA.

2. The grounds taken therein do not bring it within the scope and ambit of Section 22(3)(f)AT Act read with Order 47 Rule 1 CPC under which alone any order /decision of the Tribunal can be reviewed.

3. In the quise of an RA the review applicants have sought to reargue the entire case which is not permissible in law.

4. RA is rejected.

A Vedavalli

(Dr.A.Vedavalli)
Member(J)

S.R.Adige

(S.R.Adige)
Vice Chairman(A).